

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
STARRED QUESTION NO. 483
TO BE ANSWERED ON 02nd APRIL, 2018

SEZ POLICY

*483. ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether it is true that various States have not enacted the Special Economic Zones (SEZs) Act and have not framed SEZ Policy;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has not impressed upon the States to introduce single window system for SEZs; and
- (d) if so, the details thereof and the remedial steps proposed by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री सुरेश प्रभु)

THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI SURESH PRABHU)

a) to d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA
STARRED QUESTION NO. 483 FOR ANSWER ON 02nd APRIL,2018
REGARDING “SEZ POLICY”.

(a) and (b): Yes Madam. Some States have not enacted the Special Economic Zones (SEZs) Acts and have not framed SEZ Policy. The States that have enacted their SEZ Acts are as under:

(i) Madhya Pradesh, 2003, (ii) West Bengal, 2003, (iii) Gujarat, 2004, (iv) Tamil Nadu, 2005, (v) Haryana, 2006 and (vi) Punjab, 2009 .

Further, the following States have framed their SEZ Policies:

(i) Maharashtra, 2001, (ii) Jharkhand, 2003, (iii) Uttar Pradesh, 2007, (iv) Kerala, 2008 and (v) Karnataka, 2009.

(c) and (d): As per Rule 5 sub-rule 5(h) of the SEZs Rules, 2006, the State Government shall endeavour to provide a single window clearance system to the proposed SEZs Developers and Units, under their State Acts and Rules. The Central Government has advised State Governments from time to time for implementation of effective Single Window Mechanism to ensure timely State Government clearances for SEZs Developers and Units.
